

The Odisha Gazette



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LAW DEPARTMENT

NOTIFICATION

The 30th January, 2026

No.2064—I-Legis-01/2026/L.— The following Ordinance promulgated by the Governor of Odisha on the dated the 29th January, 2026 is hereby published for general information.

ODISHA ORDINANCE 01 OF 2026

The Odisha State Public Universities (Reservation in Teachers' Cadre) Ordinance, 2026

AN
Ordinance

To provide for uniform reservation post in direct recruitment to the teachers' cadre in all State Public Universities of Odisha, established, maintained or aided by the State Government, by adopting the University as a single unit principle and for matters connected therewith or incidental thereto;

WHEREAS, the Legislative Assembly of the State of Odisha is not in session;

AND WHEREAS, the Governor of Odisha is satisfied that circumstances so exist which render it necessary to enact the Odisha State Public Universities (Reservation in Teachers' Cadre) Ordinance, 2026 in the manner hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Odisha is pleased to promulgate the following Ordinance in the Seventy-seventh Year of the Republic of India as follows:-

1. (1) This Ordinance may be called the Odisha State Public Universities (Reservation in Teachers' Cadre) Ordinance, 2026.
(2) It shall extend to all the State Public Universities established or incorporated by an Act of the Odisha State Legislature.
(3) It shall come into force at once.

Definition.

2. In this Ordinance, unless the context otherwise requires,-
 - (a) "Administrative Department" means any Department of the State Government that is assigned with the business of supervision, regulation, administration, and management of the State Public Universities, and includes any authority or body to whom such functions may be delegated by the State Government through notification;
 - (b) "Appropriate Authority" means the Administrative Department under which the State Public University is functioning, or such other authority as the State Government may, by notification, specify in this behalf;
 - (c) "Direct Recruitment" means the process of appointing faculty by inviting applications through public advertisement from persons eligible to teach in a State Public University;
 - (d) "faculty" means the faculty of a State Public University;
 - (e) "Sanctioned strength" means the number of posts in the Teachers' Cadre sanctioned by the Appropriate Authority;
 - (f) "Scheduled Castes and Scheduled Tribes" means such Castes and Tribes as notified by the President of India from time to time under Articles 341 and 342 of the Constitution of India respectively;
 - (g) "SEBC" means Backward Classes of citizens as defined in clause (a) of section 2 of the Odisha State Commission for Backward Classes Act, 1993 ;
 - (h) "State" means State of Odisha;
 - (i) "State Government" means the Government of Odisha ;
 - (j) "State Public University" means a University established or incorporated by or under an Act of the State Legislature and maintained by or receiving aid from the State Government; and
 - (k) "Teachers' Cadre" means the teachers of a State Public University, regardless of the branch of study or faculty, who are remunerated at the same grade of pay, excluding any allowance or bonus.

Odisha
Act 16 of
1993.

Reservation
of Posts.

3. (1) Notwithstanding anything contained in any other law for the time being in force, reservation of post shall be provided in direct recruitment posts out of the total sanctioned strength in the teachers' cadre, to the extent and in the manner prescribed under the *Odisha Reservation of Vacancies in Posts and Services* (for Scheduled Castes and Scheduled Tribes) Act, 1975, and the Resolution issued by the Department of Social Security and Empowerment of Persons With Disabilities from time to time.

Odisha
Act 38 of
1975.

(2) For the purpose of reservation of post, the State Public University shall be treated as one unit.

Exemptions.

4. The provisions under section 3 shall not apply to,-

(a) Such universities, institutions of excellence, research institutions, or institutions of State or national importance or any other institutions as the State Government may, by notification in the Official Gazette, specify; and

(b) Promotions and transfers of teachers in State Public Universities unless otherwise notified, by the State Government.

5. The provisions of this Ordinance shall have effect notwithstanding anything inconsistent therewith contained in any Act other than this Ordinance or in any instrument having effect by virtue of any Act other than this Ordinance.

Ordinance to
have overriding
effect.

6. (1) The State Government may make rules, regulations, instructions and guidelines, for carrying out the purposes of this Ordinance.

(2) In particular and without prejudice to the generality of the foregoing powers they may make rules in respect of all matters expressly required or allowed by this Ordinance to be prescribed.

Power to make
rules, regulations,
instructions and
guidelines.

7. (1) If any difficulty arises in giving effect to the provisions of this Ordinance, the State Government may, by order, publish

Power to remove
difficulties.

in the *Odisha Gazette*, make such provisions not inconsistent with provision of this Ordinance as may appear to be necessary for removing the difficulty:

Provided that no order shall be made under this section after expiry of two years from the date of commencement of this Ordinance.

(2) Every order made under this section shall, as soon as may be after it is made, be laid before the State Legislature.

HARI BABU KAMBHAMPATI
Governor of Odisha

Dated the 29th January, 2026

PABITRA MOHAN SAMAL
Principal Secretary to Government